

**Statement**

S. No.	Name of the State/UT	No. of residential schools for SC's set up/sanctioned/assisted	No. of residential schools/Ashram Schools/Educational Complex for STs set up/sanctioned/assisted
1.	Andhra Pradesh	25	04
2.	Assam	—	02
3.	Arunachal Pradesh	—	07
4.	Bihar	12	10
5.	Gujarat	01	05
6.	Jammu & Kashmir	—	01
7.	Karnataka	26	02
8.	Kerala	—	03
9.	Manipur	01	01
10.	Meghalaya	—	47
11.	Maharashtra	—	01
12.	Madhya Pradesh	15	10
13.	Nagaland	—	03
14.	Orissa	07	24
15.	Rajasthan	07	13
16.	Tamil Nadu	03	01
17.	Tripura	02	—
18.	Uttar Pradesh	39	10
19.	West Bengal	08	04

[Translation]

**Extinction of Medicinal Plants**

2103. SHRI LALIT ORAON : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that the medicinal herbs found in the forests of Bihar and other states are on the verge of extinction;

(b) if so, the reasons therefor ; and

(c) the remedial steps proposed to be taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) Although a number of medicinal plants in the country are declining in the wild and some of them are critically endangered but they cannot be considered to be on the verge of extinction. The main reason for the declining status of these plants is their wanton exploitation for trade.

(c) The steps taken for the conservation of medicinal plants include :

- i. collection of wild plant species covered under Schedule VI of the Wildlife (Protection) Act, 1972 from any forest land or specified area has been banned by law.

- ii. Export is prohibited of 53 plants or plant portions and their derivatives obtained from the wild covered under Schedule 2 Appendix 2 of the book titled "ITC (HC) classifications of Export and Import Items".

- iii. Export of plants other than the above 53 plants requires Legal Procurement Certificate (IPC) from Regional Dy. Director, Wildlife Preservation, Ministry of Environment and Forests or Chief Conservator of Forests or Deputy Conservator of Forests of the State concerned from where these plants have been procured.

- iv. The cultivated varieties of the 53 plants/plant portions referred to above can be allowed for export subject to production of certificate of cultivation and a CITES permit, wherever applicable.

- v. The export of plants and plant portions are allowed only through the seven major ports at Bombay, Calcutta, Cochin, Delhi, Tuticorin, Madras and Amritsar.

- vi. Raids are carried out by the wildlife authorities whenever information of illegal trading in wild plants reaches them.

- vii. Inter-departmental coordination to control illegal trade has been enhanced with other enforcement organisations like Police, BSF, Customs, ITBP, Coast Guards etc. Training Programmes on wildlife enforcement and implementation are also

conducted for personnel of these organisations every year since 1995.

- viii. All the State/UT Forest Departments have been advised not to freely allow collection of the medicinal plant species which are reported to be endangered in the wild, and promote their cultivation.
- ix. The States & UTs are being assisted for cultivation of medicinal plants through Centrally sponsored schemes.

#### Voluntary Organisations

2104. SHRID.P. YADAV : Will the Minister of WELFARE be pleased to state :

(a) whether the voluntary organisations operating in various parts of the country are misusing the funds received from the Union Government;

(b) whether the Government have conducted any inquiry in this matter;

(c) if so, the results thereof ; and

(d) the names of the voluntary organisations in Uttar Pradesh to whom Central assistance has been stopped ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Few cases of misutilisation of funds by the voluntary organisations has come to the notice of the Ministry.

(b) and (c) The concerned State Govts. and UT Administrations have been requested to conduct enquiry and report to the Central Government for further action pending completion of the enquiry, release of further instalments of grants in aid have been suspended.

(d) Names of Voluntary organisations in Uttar Pradesh to whom Central assistance has been stopped are given in the attached Statement.

#### Statement

S. No.	Name of the Voluntary Organisation
1	2
1.	Akhil Bhartiya Samaj Kalyan Pratishtan, Deoria.
2.	Taradevi Shiksha Samiti, Deoria.
3.	Janjagran Parishad, Allahabad.
4.	Ratan Gramodyog Sewa Sansthan, Faizabad.
5.	Banjara Vikas Parishad, Aligarh.
6.	Bhartiya Samajothan Seva Sansthan, Deoria.
7.	Sanskrit Bhasha Seva Parishad, Deoria.

1	2
8.	Gram Seva Sansthan, Deoria.
9.	Swami Ajarnand Anndh Vidyalaya, Haridwar.
10.	KS Shastri Samarak Sansthan, Kanpur.
11.	Manav Vikas Sansthan, Haridwar.
12.	Viklang Kalyan Seva Sansthan, Muzzafarnagar.
13.	Bahujan Hitay Sansthan, Barabanki.
14.	Jahangir Memorial Charitable Society, Allahabad.
15.	Noor. Mohd. Memorial Charitable Society, Allahabad.
16.	Jan Kalyan Shiksha Samiti, Padrauna.
17.	Adarsh Janata Shiksha Samiti, Allahabad.
18.	Urmila Samaj Kalyan, Hardoi.
19.	International Buddha Education Institute, Hapur.
20.	Samaj Kalyan Shiksha Samiti, Deoria.
21.	Tilak Shikshan Samiti, Allahabad.
22.	Ambedkar Shiksha Samiti, Lucknow.
23.	Sarvodaya Gram Avam Mahila Vikas Sansthan, Rampur.

#### Voluntary Organisations

2105. SHRIMATI KAMAL RANI ;  
SRI RAJENDRA AGNIHOTRI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the numbers and names of non-Governmental organisations functioning for the development of forests in the country, State-wise;

(b) the amount provided by the Central Government and the State Governments to these organisations during the last two years ;

(c) whether any complaints have been received regarding the misappropriation of funds by these organisations ; and

(d) if so, the action taken in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (d) A State-wise list of 352 non-Governmental organisations who have taken up afforestation/plantation activities under the schemes of the Ministry of Environment & Forests and the Department of Wastelands Development is given in a Statement attached. Financial assistance of Rs. 9.9 crores was provided to them